

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 86055 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/301-302/14-15 dated 09.03.2015 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.)

Dy. Executive Engineer (Civil)Appellant
Maharashtra State Electricity Distribution Co. Ltd.
(Formerly Known as M S E B), PSC Pole Factory,
CCM Sub-Division, Biloli Road, At. Narsi,
Tq. Naigaon, Dist.- Nanded - 431 709

VERSUS

Commissioner of Central Excise, NagpurRespondent
Kendriya Utpad Shulk Bhavan,
Telangkhedi Road, Civil lines,
Post Box No. – 81, Nagpur – 440 001

WITH

Excise Appeal No. 86056 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/301-302/14-15 dated 09.03.2015 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.)

Dy. Executive Engineer (Civil)Appellant
Maharashtra State Electricity Distribution Co. Ltd.
(Formerly Known as M S E B), PSC Pole Factory,
CCM Sub-Division, Biloli Road, At. Narsi,
Tq. Naigaon, Dist.- Nanded - 431 709

VERSUS

Commissioner of Central Excise, NagpurRespondent
Kendriya Utpad Shulk Bhavan,
Telangkhedi Road, Civil lines,
Post Box No. – 81, Nagpur – 440 001

AND

Excise Appeal No. 86057 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/274/14-15 dated 11.02.2015 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.)

Dy. Executive Engineer (Civil)Appellant
Maharashtra State Electricity Distribution Co. Ltd.
(Formerly Known as M S E B), PSC Pole Factory,
CCM Sub-Division, Biloli Road, At. Narsi,
Tq. Naigaon, Dist.- Nanded - 431 709

VERSUS

Commissioner of Central Excise, NagpurRespondent
Kendriya Utpad Shulk Bhavan,
Telangkhedi Road, Civil lines,
Post Box No. – 81, Nagpur – 440 001

APPEARANCE:

None for the Appellant

Shri Xavier P.M. Mascarenhas, Superintendent, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 86245-86247/2024

Date of Hearing: 22.10.2024

Date of Decision: 22.10.2024

PER: BENCH

None for the Appellant. They newly engaged Counsel has not appeared today to seek permission to appear on behalf of the Appellant, as indicated by him on 20.08.2024. Appellant itself also has not sought for any adjournment.

2. Learned Authorised Representative is present.

3. Under the circumstances, we dismissed the appeal for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982 for non-appearance of the Appellant.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)